

**COMMITTEE ON PAPERS LAID ON THE TABLE  
(2019-2020)**

**13**

**SEVENTEENTH LOK SABHA**

**THIRTEENTH REPORT**

**[Action Taken by Government to the Recommendations/Observations made by the Committee in their Twenty Third Report (Sixteenth Lok Sabha)] on delay in laying of the Annual Reports and Audited Account of Nehru Yuva Kendra Sangthan, New Delhi**

**(Presented on 20.03.2020)**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT**

**NEW DELHI**

**March, 2020/ Phalguna, 1941(Saka)**

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**COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE**  
**(2019-2020)**

**Shri Shyam Singh Yadav** - **Chairperson**

**MEMBERS**

2. Shri Shafiqur Rahman Barq
3. Shri Margani Bharat
4. Dr. A. Chellakumar
5. Shri Pallab Lochan Das
6. Shri Chowdhury Mohan Jatua
7. Choudhary Mehboob Ali Kaiser
8. Dr. Amol Ramsing Kolhe
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Ulaka
15. Shri Ashok Kumar Yadav

**SECRETARIAT**

1. Shri B. Srinivasa Prabhu - Joint Secretary
2. Shri Kushal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director
4. Smt. Rajni Bhagat - Committee Officer

## **INTRODUCTION**

I, the Chairperson of the Committee on Papers Laid on the Table, having been authorized by the Committee to present the Report on their behalf, present this Thirteenth Report on the Action Taken by Government on the Recommendations/Observations contained in the Twenty Third Report (Sixteenth Lok Sabha) of the Committee.

2. The Committee considered and adopted this Report at their sitting held on 04 March, 2020.
3. For facility of reference, observations/recommendations of the Committee have been printed in bold type in the body of the Report.

**NEW DELHI**  
**March, 2020**  
**Phalguna, 1941 (Saka)**

**Shyam Singh Yadav**  
**Chairperson**  
**Committee on Papers Laid on the Table**

## REPORT

This Report of the Committee deals with the Action Taken by the Government on the Recommendations/Observations made in their Twenty Third Report (16<sup>th</sup> Lok Sabha) on delay in laying of the Annual Reports and Audited Accounts of Nehru Yuva Kendra Sangthan, New Delhi which was presented to Lok Sabha on 09.08.2018 .

2. The Action Taken replies have since been received from the Government in respect of all the Recommendations/Observations contained in the aforesaid Report. Accordingly, the Statement showing the action taken by the Government on the Recommendations/Observations contained in the Twenty Third Report (16<sup>th</sup> Lok Sabha) is given in Appendix.

3. **The Committee in their Twenty Third Report examined the reasons for delay in laying of the Annual Reports and Audited Accounts of the Nehru Yuva Kendra Sangthan,(NYKS) New Delhi for the years 2012-2013 to 2016-2017 and found that delay was occurred at each stage from compilation of Annual Accounts to getting the Audited Accounts from Audit Authorities. The Secretary of the Ministry apprised the Committee about the remedial measures taken by them and ensured the Committee that the documents of the NYKS for the year 2016-2017 would be laid within stipulated time. The Committee are, however, disappointed to note that inspite of reported efforts made by the Ministry and assurance given by the representative of the Ministry, the documents of the NYKS for the years 2016-17 to 2018-2019 have not been laid as yet. The Committee are, therefore, inclined to conclude that the chronology of events has brought into sharp focus the failure of the Ministry to put in place a system which would ensure submission of documents of NYKS to the Parliament within the stipulated period. The Committee can hardly overlook non-fulfillment of Parliamentary responsibility of the part of the Ministry/Organization concerned for such prolonged period. In the given situation, the Committee reiterate that every effort should be made to plug the systemic loopholes to eliminate avoidable delays and formulate an action plan so as to enforce and ensure Parliamentary requirements in the matter for laying documents in the House. The Committee would like to be informed the corrective measures taken by the Ministry in this regard.**

March, 2020  
Phalgun, 1941(Saka)

**Shyam Singh Yadav**  
Chairperson,  
Committee on Papers Laid on the Table

**\*The Annual Report and Audited Accounts of the Sangathan for the year 2016-17 have been laid on 05.03.2020**

**STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON THE  
RECOMMENDATIONS/OBSERVATIONS OF THE COMMITTEE CONTAINED IN THEIR  
TWENTY THIRD REORT (166<sup>TH</sup> LOK SABHA)**

**Recommendation No. 18**

The Committee have time and again emphasized that both the Annual Reports and Audited Accounts of an Organization should be laid on the Table of the House simultaneously so as to enable the Members of Parliament to get a complete picture of the working and activities of the Organization. However, the Committee are disappointed to note that the Ministry of Youth Affairs and Sports (Department of Youth Affairs) has failed to comply with the specific recommendations of the Committee in laying the requisite documents of the NYKS, New Delhi before the Parliament for the years 2012-2013 to 2016-2017. The Annual Reports and Audited Accounts of the NYKS for the years 2012-2013 and 2015-2016 were laid on the Table of the House with delay ranging from 19 to 23½ months. The Annual Reports and Audited Accounts of the NYKS for the year 2016-2017 have not been laid till date. The Committee expressed their displeasure that the time lines for completion of each stage prepared by the Ministry have never been adhered to. The Committee direct the Ministry to monitor the progress at regular intervals in order to adhere to the time schedule and to ensure that in future Annual Reports and Audited Accounts of the NYKS are laid on the Table of the House within the stipulated time.

**Reply of the Government**

The recommendation of the Committee is noted. The Ministry is fully aware of the importance of timely laying of the Annual Report and Audited Accounts. The ministry has been constantly impressing upon NYKS to ensure timely completion of the process of compilation and audit of accounts. The Ministry has been taking up with NYKS to expedite process of compilation/audit of accounts and to furnish their Annual Report and Annual Audited Accounts for laying on the Table of the Parliament.

**(Ministry of Youth affairs and Sports O.M. No. No. F.H. 12015/1/2017-NYKS(Pt. file) Dated 30<sup>th</sup> October, 2018)**

**Recommendation No. 19**

While examining the reasons for delay ranging from 19 to 23½ months in laying of the documents of the NYKS for the years 2012-2013 to 2014-2015, the Committee note that compilation of Annual Accounts, obtaining approval of the documents from the Competent Authorities, time taken in sending the documents to the Ministry concerned were the main reasons for delay. They also note that the NYKS took 12 months each for the year at the stage of compilation of Annual Accounts for the aforesaid years as against 03 months prescribed by the Committee in this regard. The reasons in this regards were attributed to delay in receipt of data/utilization certificates from 623 district level offices, 29 state level offices and national head quarter at Delhi. Further, inadequate staff is also stated to have hampered the work related to compilation of Accounts. However, hiring of CA Firms for compilation/internal audit of Accounts through competitive bidding, which is standard procedure for processing the services, cannot be accepted as a reason for delay in compilation of Accounts as stated by the Ministry of Youth Affairs and Sports (Department of Youth Affairs). The Ministry of Youth Affairs and Sports (Department of Youth Affairs) are expected to take the time taken in these processes into Account and plan each activity well in advance to ensure timely laying of these documents.

### **Reply of the Government**

Recommendation of the Committee is noted. NYKS has been directed to take the time taken in these processes into Account and plan each activity well in advance to ensure timely laying of Accounts.

**(Ministry of Youth affairs and Sports O.M. No. No. F.H. 12015/1/2017-NYKS(Pt. file) Dated 30<sup>th</sup> October, 2018)**

### **Recommendation No. 20**

The Committee further note that delay in convening the meeting of the Competent Authorities resulted in undue delay in finalisation of Annual Accounts. The Committee observe that after compilation of Annual Accounts of NYKS for the year 2012-2013 and 2013-2014, NYKS took near about 11 months and 03 months respectively in submitting the Annual Accounts of NYKS to Audit Authorities. It was further informed by the Ministry that the Annual Accounts of the NYKS for the year 2012-2013 were got approved amongst the Members of the Board by circulation. The Committee, however, could not find any justification for taking 11 months in obtaining approval of the documents by circulation. The Committee, feel that if delay was anticipated in convening the meeting of the NYKS, the timely steps should have been taken in right earnest to get the Annual Accounts approved by circulation. The Ministry should realize that allowing such inordinate delay in laying of these documents, amounts to abdicating accountability towards the Parliament.

### **Reply of the Government**

The observation of the Committee has been noted. The Ministry is taking remedial steps to curtail the delay in future. The Ministry is fully aware of the importance of timely laying of the Annual Reports and Audited Accounts.

**(Ministry of Youth affairs and Sports O.M. No. No. F.H. 12015/1/2017-NYKS(Pt. file) Dated 30<sup>th</sup> October, 2018)**

### **Recommendation No. 21**

Another reason which is stated to have attributed to delay relates to comparatively longer time taken by Auditors to Audit the Accounts and issuing of the requisite Audit certificates. The Audit Authorities took 05 and near about 07 months for the years 2012-2013 and 2013-2014 respectively, in completing the process of Accounts. The reasons for taking such a long time have not been furnished by the Ministry/NYKS. The Committee, therefore, recommend that the matter be appropriately taken up by the Department of Youth Affairs, the NYKS with the Audit Authorities at the earliest for a viable solution. The Committee may also be informed of the action taken in the matter.

### **Reply of the Government**

The matter has been taken up with the VAG for timely completion of the process.

**(Ministry of Youth affairs and Sports O.M. No. No. F.H. 12015/1/2017-NYKS(Pt. file) Dated 30<sup>th</sup> October, 2018)**

### **Recommendation No. 22**

The Secretary of the Department of Youth Affairs apprised the Committee that the compilation of Annual Accounts of the NYKS are being networked, and the utilization of funds has also been uploaded online so as to ensure timely receipt of the utilization certification. The process for selection/appointment of CA Firm for compilation/internal audit will be started well in advance, so that as soon as the accounting year is over, the selected Firm can take up the work without further loss of time. The

Secretary of the Ministry assured the Committee that they would be able to lay the Annual Report and Audited Accounts of the NYKS for the year 2016-2017 within stipulated time. However, the Committee expressed its displeasure over the fact that despite the assurance given by the Secretary of the Ministry, the Annual Reports and Audited Accounts of the NYKS for the year 2016-2017 have not been laid on the Table of the House till date. This sorry state of affairs clearly indicate that the corrective measure mentioned by the Ministry/NYKS have either not been implemented properly or are not adequate to check inordinate delay in the matter. The Committee, directs the Ministry/NYKS to ensure laying of the documents without any further delay.

### **Reply of the Government**

The recommendation of the Committee have been noted.

The accounts were submitted for examination of the Finance Committee, headed by AS&FA of Ministry of Youth affairs & Sports on 28.09.2018 and thereafter on the basis of recommendation of the Finance Committee, it is submitted for ratification of the BOG. Once the ratification is made by BOG, the final accounts will be submitted to DGA(CE) for statutory audit. DGA(CE) normally taken 5 to 6 months in conduct of Audit, issue of draft report and certificate. As such, Annual Accounts of NYKS for 2016-17 are expected to be ready to be laid before both Houses of Parliament during Budget session of 2019.

**(Ministry of Youth affairs and Sports O.M. No. No. F.H. 12015/1/2017-NYKS(Pt. file) Dated 30<sup>th</sup> October, 2018)**

### **Recommendation No. 23**

The Committee also impress upon the Ministry that if for any reasons, the Annual Reports and Audited Accounts of the NYKS could not be laid on the Table of the House within the stipulated time; a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House strictly within 30 days as recommended by the Committee in its earlier Report.

### **Reply of the Government**

Recommendation of the Committee has been noted for future compilation

**(Ministry of Youth affairs and Sports O.M. No. No. F.H. 12015/1/2017-NYKS(Pt. file) Dated 30<sup>th</sup> October, 2018)**



**EXTRACTS OF THE MINUTES OF THE THIRD SITTING OF THE  
COMMITTEE ON PAPERS LAID ON THE TABLE (2019-2020)**

The Committee sat on Wednesday, 04<sup>th</sup> March 2020 from 15:00 hrs to 16:00 hrs. in Committee Room 'E', Parliament House Annexe Building, New Delhi.

**PRESENT**

Shri Shyam Singh Yadav - **Chairperson**

**MEMBERS**

2. Shri Shafiqur Rahman Barq
3. Shri Pallab Lochan Das
4. Choudhary Mehboob Ali Kaiser
5. Dr. Amol Ramsing Kolhi
6. Shri Raja Amareshwara Naik
7. Shri Jamyang Tsering Namgyal
8. Shri T.N. Prathapan
9. Shri Saptagiri Ulaka
10. Shri Ashok Kumar Yadav

**SECRETARIAT**

1. Shri B. Srinivasa Prabhu - Joint Secretary
2. Shri Kushal Sarkar - Director
3. Shri Munish Kumar Rewari - Additional Director

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2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and explained the purpose of convening the meeting.

3. The Committee then took up for consideration Eight Draft Reports (Original) regarding delay in laying of the Annual Report and Audited Accounts of :-

- i. Bharat Broadband Network Limited (BBNL), New Delhi;
- ii. SEZ- FALTA Kolkata, SEEPZ Mumbai and NOIDA;
- iii. Rashtriya Madhyamik Shiksha Abhiyan (RMSA), New Delhi;

- iv. National Council for Teachers Education, New Delhi;
- v. Science & Engineering Research Board, New Delhi;
- vi. National Sports Development Fund (NSDF);
- vii. Five Zonal Cultural Centres i.e., South Zone Cultural Centre (SZCC) Thanjavur, West Zone Cultural Centre (WZCC) Udaipur, South Central Zone Cultural Centre (SCZCC) Nagpur, North Central Zone Cultural Centre (NCZCC) Allahabad and North East Zone Cultural Centre (NEZCC), Dimapur;
- viii. Export Inspection Council of India (EIC),

After deliberations, the Committee adopted the Eight Original Reports without modifications.

4. Thereafter, the Committee took up for consideration Fifteen Action Taken Reports regarding Recommendations/Observations made by the Committee in their Original Reports regarding delay in laying of the Annual Reports and Audited Accounts of:-

- i. Central Pollution Control Board (CPCB), New Delhi;
- ii. National Council of Educational Research & Training (NCERT), New Delhi;
- iii. Banaras Hindu University, Varanasi;
- iv. Aligarh Muslim University, Aligarh;
- v. Nehru Yuva Kendra Sangthan (NYKS), New Delhi;
- vi. National Institute of Solar Energy (NISE), New Delhi;
- vii. Office of the Chief Commissioner for Personswith Disabilities (CCPD), New Delhi;
- viii. National Commission for Scheduled Castes (NCST), New Delhi
- ix. National Commission for Safai Karamcharis (NCSK), New Delhi
- x. National Institute of Technology, Meghalaya;
- xi. National Institute of Technology, Mizoram;
- xii. National Mission for Clean Ganga (NMCG), New Delhi;
- xiii. AIIMS (Bhopal, Bhubaneswar, Jodhpur, Patna and Rishikesh);
- xiv. Centre for Development for Telematics (CDOT), New Delhi; and
- xv. National Institute of Pharmaceutical Education Research (NIPER), Mohali.

After deliberations, the Committee adopted the Fifteen Action Taken Reports without modifications.

5. The Committee authorized the Hon'ble Chairperson to present both the Original and Action Taken Reports to the Parliament.

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**The Committee then adjourned.**

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